

FORM NO. 21

(See rule 114)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,BENCH

OA/TA/RA/CP/MA/PT 04.139 of 20.90

S.N. Saraswal.....Applicant(S)

Versus

U.O.T - Respondent(S)

INDEX SHEET

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B.C. File weeded and destroyed

Certified that the file is complete in all respects.

Signature of S.O.

Signature of Deal. Hand

(13)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD
CIRCUIT BENCH AT LUCKNOW

O.A. NO. 139/90 (L)

S.N. Saraswat Applicant.
Versus
Union of India & Others Respondents.

Hon. Mr. D.K. Agrawal, J.M.
Hon. Mr. K. Obayya, A.M.

(By. Hon. Mr. D.K. Agrawal,)
J.M.

This petition under Section 19 of Administrative Tribunals Act, 1985 has been filed, aggrieved with the order of the Railway Administration dated 29.8.1989, Annexure-2 to the petition, whereby, he has been posted as teacher at Mugalsarai.

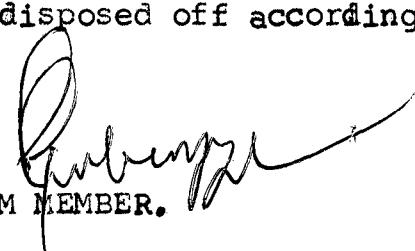
Briefly, the facts are that the applicant was selected as Teacher by Railway Service Commission and appointed as Teacher on 6.2.1984, but soon after, his services were utilised as Clerk under Railway Administration vide order dated 22.6.1984, Annexure-1 to the petition. Since then he has been working in said capacity of Clerk. The grievance of the petitioner is that despite his request for change of category, the Railway Administration has not taken the decision and pending his representation ^{passed} ~~proceede~~ the impugned order dated 29.8.1989, Annexure-2 to the petition.

We have heard the learned counsel of the parties and pursued the record. The purusal of the impugned order itself indicates that the change of category has been applied to by the petitioner and is pending for consideration of the Railway Administration.

The prayer of the petitioner is that his request

D.K. Agrawal

for change of category may be decided by the Railway Administration to enable him to ^{choose} his course of action. We find on record a letter of Divisional Railway Manager dated 7.12.1989 addressed to General Manager (P), New Delhi (Annexure -4A) whereby the Authorities ^{appear to have been} already seized the matter. We are of the opinion that in the circumstance the petitioner be moved from the post of Clerk to the post of Teacher only if, the Authorities came to the conclusion that the change of category is not desirable or permissible under the rule in the circumstances of the case. It will be up to the Railway Authorities to decide the ^{law} transfer in question as early as possible. We hope that the decision would be taken by the Railway Authority within a period of 2 month, hereof. The applicant will move after the decision of the representation about the change of the category. Therefore, the petition is disposed off accordingly without any order as to costs.


ADM MEMBER.


26.4.90
JUDICIAL MEMBER.

Dated: 26.4.1990

(P)

CENTRAL ADMINISTRATIVE TRIBUNAL
CIRCUIT BENCH, LUCKNOW

Central Admin. Trib.
Circuit Bench
Date of Filing 20/4/90
Date of Registry

Registration No. 139 of 1990(C)

V Deputy Registrar (P)

APPLICANT(s)

S. N. Sanyal

RESPONDENT(s)

G.O.L.

Particulars to be examined

Endorsement as to result of examination

1. Is the appeal competent ? Y
2. a) Is the application in the prescribed form ? Y
- b) Is the application in paper book form ? Y
- c) Have six complete sets of the application been filed ? Y
3. a) Is the appeal in time ? Y
- b) If not, by how many days it is beyond time ? Y
- c) Has sufficient cause for not making the application in time, been filed ? Y
4. Has the document of authorisation/ Vakalatnama been filed ? Y
5. Is the application accompanied by B.O./Postal Order for Rs.50/- Y
6. Has the certified copy/copies of the order(s) against which the application is made been filed ? Y
7. a) Have the copies of the documents/relied upon by the applicant and mentioned in the application, been filed ? Y
- b) Have the documents referred to in (a) above duly attested by a Gazetted Officer and numbered accordingly ? Y
- c) Are the documents referred to in (a) above neatly typed in double space ? Y
8. Has the index of documents been filed and pageing done properly ? Y
9. Have the chronological details of representation made and the outcome of such representation been indicated in the application ? Y
10. Is the matter raised in the application pending before any court of Law or any other Bench of Tribunal ? No

Particulars to be ExaminedEndorsement as to result of examination

11. Are the application/duplicate copy/spare copies signed ? *Y*

12. Are extra copies of the application with Annexures filed ?
 a) Identical with the Original ? *Y*
 b) Defective ?
 c) Wanting in Annexures
 Nos. _____ pages Nos. _____ ? *No*

13. Have the file size envelopes bearing full addresses of the respondents been filed ? *Y*

14. Are the given address the registered address ? *Y*

15. Do the names of the parties stated in the copies tally with those indicated in the application ? *Y*

16. Are the translations certified to be true or supported by an Affidavit affirming that they are true ? *NA*

17. Are the facts of the case mentioned in item no. 6 of the application ?
 a) Concise ?
 b) Under distinct heads ?
 c) Numbered consecutively ?
 d) Typed in double space on one side of the paper ? *Y*

18. Have the particulars for interim order prayed for indicated with reasons ? *NA*

19. Whether all the remedies have been exhausted. *Y*

dinesh/

BEFORE THE HON'BLE CENTRAL ADMINISTRATIVE TRIBUNAL
CIRCUIT BENCH AT LUCKNOW .

Case No. 139 of 1990 (L)

S.N.Saraswat Applicant

Versus

Union of India and others Respondents

I N D E X

S.No.	Particulars	Pages
1.	Petition/Application	1 - 9
2.	Annexure No. 1	10 - 11
3.	Annexure No. 2	12
4.	Annexure No. 3 + 3A	13 - 14
5.	Annexure No. 4 + 4A	15 - 17
6.	Annexure No. 5	18 - 19

F.T.

SNB

20/4/90

Dated 26/4/90
Deputy Secy
B.M.
T.P. *Brsh*

7 Annexure No. 6

8 Annexure No. 7

Lucknow: Dated:

April 18, 1990

Applicant

Deputy Secretary
Counsel for the applicant
Prabhakar Borthakur

BEFORE THE HON'BLE CENTRAL ADMINISTRATIVE TRIBUNAL
CIRCUIT BENCH AT LUCKNOW.

CASE NO. 139 OF 1990

S.N.SARASWAT, aged about 44 years,
son of Sri B. N. Saraswat
resident of 9/4 Sct No 1 Kidwai Nagar
Kanpur.
at present posted as Senior Clerk
under Sr. Divisional Sig. and Telecom.
Engineer Lucknow.

..... Applicant

versus

1. The Union of India ,through Secretary,
Ministry of Railways, Secretariate, New Delhi.
2. General Manager, Northern Railway,
Baroda House New Delhi.
3. Sr. Divisional Personnel Officer,
Northern Railway Hazratganj, Lucknow.
4. Divisional Railway Manager, Northern
Railway, Hazrat ganj, Lucknow.

Recd copy
Divyakiran
A. P. Bishnoi
10/10/90

..... Respondents
Bishnoi
....2/

(pk)

Details of the application:

1. (i) Name of the applicant: S.N.SARASWAT
(ii) Name of father :
(iii) Designation and office Senior Clerk in Division
in which employed: al signal and telecom.
Engineer's office.
(iv) Office address S.N.Saraswat
Sr. Clerk D.S.T.E.
D.R.M. Office, Hazrat ganj
Lucknow.
(v) Address for service -- do --
of notice:

2. Particulars of the respondents:

(i) Name and designation of 1. Union of India through
the respondents. Secretary, Ministry of
Railway Secretariate
New Delhi.
2. General Manager,
Northern Railway,
Baroda House, New Delhi.
3. Sr. Divisional
Personnel Officer
Northern Railway D.R.M.
Office Hazrat ganj,
Lucknow.

4. Divisional Railway

Dabholkar & Sons ... 3/

Manager, Northern Rail-
way, Hazrat ganj,
Lucknow.

(ii) Office address of the
respondents:

1. Union of India,
through Secretary
Ministry of Railway
Secretariate New Delhi.

2. General Manager,
Northern Railway, Baroda
House, Lucknow.

3. Sr. Divisional
Personnel Office Northern
Railway D.R.M. Office
Hazrat ganj Lucknow.

4. Divisional Railway
Manager, Northern
Railway, Hazrat ganj,
Lucknow.

(iii) Address for service
of order sheet.

as Above

3. Particulars of the order
against which application
is made.

Order No. 803 E/63/Loose
School teacher
29.8.1989 (An-I)

4. Jurisdiction of the Tribunal:

The applicant declares that the
subject matter of the order against which he
seeks redressal is within the jurisdiction
of the Tribunal.

D.L.S.

babbar Dossuri
.....47

(P)

5. Limitation :

The applicant further declare that the application is within the limitation prescribed in Sec. 21 of the Administrative Tribunal Act 1985.

6. Facts of the case:

That the applicant was selected by Railway Service Commission and appointed as a School Teacher, but as the retirement age of School teachers was raised to 60 years, Sri Badri Prasad who had retired earlier and in whose place the applicant was posted was recalled; the applicant was posted as a senior clerk in the office of D.S.T.E. Lucknow vide letter No. 803 E/6-3/School teacher dated 22.6.1984 (Annexure No. 1) 803-E/6-3/School-teacher dated and since then the applicant is working as a Senior Clerk in the office of the D.S.T.E. Lucknow till today.

(2) That the respondent no. 3 has issued orders for the transfer of the applicant as a school teacher to Moghal Sarai on the ground that he was selected as a school teacher.
(Annexure No. 2)

(3) That the applicant was absorbed as a Senior Clerk against a vacancy of 20% direct recruitment graduate quota and was no more

D.G.

Patelkar 20/05/2013...5/

a school teacher and could not be transferred as a school teacher having been absorbed as a senior clerk and working as such for more than 6 years.

(4) That to avoid any controversy the applicant has been making representations to the effect that his category from school teacher be changed to senior clerk. These representations were made time to time from 27.2.1985 to 16.8.1989 but no action was taken on this matter and no reply was given to the applicant as would appear from his representation dated 19.9.1989.

(Annexure No. 3 & 3A)

(5) That even the Senior Divisional Signal and Telecom. Engineer under whom the applicant is working wrote to the respondent no. 3 vide his letter dated 16.8.1989 for cancellation of transfer order of the applicant and for change of category from School teacher to the Clerk, but inspite of this no action has been taken by the respondent no. 2. *Am 2*

(6) That apart from the fact that the transfer orders of the applicant as a ^{are} School teacher ~~as~~ not legal, and the applicants has a legal rights to object to such transfer orders, the children of the applicant are studying in the schools and the applicant has made arrangements for his living at Lucknow

20/5

Subhakar Dasgupta 6/

and the applicant shall suffer an irreparable loss if his orders for transfer as a school teacher are not cancelled.

new

(8) That the impugned order of transfer
Annexure No. ~~5~~ is illegal on the following
grounds amongst other:-

G R O U N D S

I) That the applicant was absorbed against 20% quota and as such of direct recruitment graduate quota ~~and as such~~ his category was already that of a senior clerk even though he was appointed as a School teacher initially.

II) That the absorption as a Senior Clerk was ~~on~~ at the ~~own~~ request of the applicant and he had reserved his right to go to the category of School teacher initially as would appear from Annexure No. 5 but then he preferred to continue as a senior clerk and can not be ordered now to serve as a school teacher against his wish.

III) That no action on the representations made by the applicant for change of category has been

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Sabbatian ... 30 May

laken

been made by respondent no. 1 and he has been transferred as a School teacher without taking decision on his representation and it has been ordered that the matter of change of category shall be considered separately, which is not a proper order as no useful purpose will be served of the representation made if the applicant is transferred as a school teacher without deciding his representation.

7. Relief Sought:

In view of the facts mentioned in para 6 above the applicant prays for the following reliefs:-

- (i) That the orders dated 7.6.1989 and 29.8.89 transferring the applicant as a School Teacher to Moghal Sarai be struck down.
- (ii) That it be declared that the applicant is not liable to be posted as a school teacher any more and he has been permanently absorbed as a senior clerk and has a lien on this job.
- (iii) That the representation made by the applicant for change of category be decided earlier than taking any action for his transfer as a school teacher.

Sabharwal

B/2

8. Interim order, if prayed for:

That till p endency of this petition the transfer orders of the applicant Moghal Sarai as a school teacher be stayed.

9. Details of the remedies exhausted:

The applicant has made several representations but to no effect. He has no other equally efficacious alternative remedy available to him.

10. The applicant further declares that the matter regarding which this applicant is made is not pending before any court of law or and other bench of the Tribunal .

11. Particulars of the प्रकाश Posta 1 order in respect of the application.

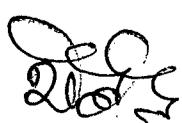
Postal order No. B 02449983 dated 10.4.90 purchased from .

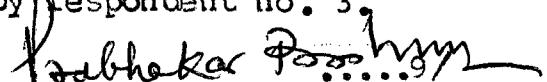
12. Details of Index.

In index in duplicate containing the detailsof documents to be relied upon is enclosed.

13. List of enclosures:

1. Notice No. 803 E/6-3/School teacher dated 22.6.84 by respondent no. 3.



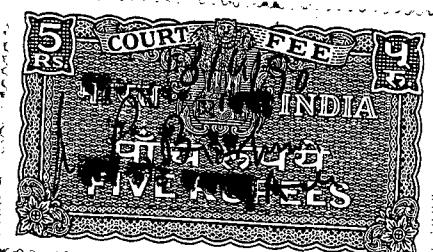
 Sabherkar 20.7.90

ब. अदालत श्रीमान

[वादी] अपीलान्ट

प्रतिवादी [रेस्पान्डेन्ट]

श्री



Before the High Court Central
Mahanadilay
Tribunal Circuit Bench
At Nizam
का वकालतनामा

Case No. 190.

वादी (अपीलान्ट)

4

S. M. Saraswati

मुकदमा नं०

सन्

पेशी की ता०

१६ ई०

ऊपर लिखे मुकदमा में अपनी ओर से श्री

Amudh Ben Association through ^{वकील} _{महोदय}
Adm

एडवोकेट

को अपना वकील नियुक्त करके प्रतिज्ञा (इकरार) करता हूँ और लिखे देता हूँ कि इस मुकदमा में वकील महोदय स्वयं अथवा अन्य वकील द्वारा जो कुछ पैरवी व जबाबदेही व प्रश्नोत्तर करें या कोई कागज दाखिल करें या लौटावें या हमारी ओर से डिगरी जारी करावें और रुपया वसूल करें या सुलहनामा व इकबाल दावा तथा अपील निगरानी हमारी ओर से हमारे बा अपने हस्ताक्षर से दाखिल करें और तसदीक करें या मुकदमा उठावें या कोई रुपया जमा करें या हमारी या विपक्षी (फरीकासनी) का दाखिल किया हुआ रुपया अपने या हमारे हस्ताक्षर युक्त (दस्तखती) रसीद लेवें या पंच नियुक्त करें—वकील महोदय द्वारा की गई वह सब कार्यवाही हमको सर्वथा स्वीकार है और होगी मैं यह भी स्वीकार करता हूँ कि हर पेशी पर स्वयं या किसी अपने पैरोकार को भेजता रहूँगा अगर मुकदमा अदम पैरवी में एक तरफ मेरे खिलाफ फँसला हो जाता है उसकी जिम्मेदारी मेरे वकील पर नहीं होगी इसलिए यह वकालतनामा लिख दिया प्रमाण रहे और समय पर काम आवे।

Accepted

Signature

18.4.90

महोदय सुरेश
हस्ताक्षर

साक्षी (गवाह)

साक्षी (गवाह)

दिनांक

18

महीना

4

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A15 10

Before the Hon'ble Central Administrative Tribunal
Circuit Bench at Lucknow.

S.N.Saraswat

..... Applicant

versus

The Union of India & others Respondents

ANNEXURE NO—1

NORTHERN RAILWAY

No.803E/6-3/School Teacher. Divisional Office
Lucknow Dt.22.6.84

N O T I C E

In terms of G.M.(P) NILS letter no. 220E/1208/XV
E/VIDated 14/5/84 (PS no. 8508) Sri B.P.Srivastava
Grade 530-630(R) School teacher under AEN/BBL retired
on 31.3.1984, is recalled for duty and posted under
AEN/RBL vide Sri SN.Sarswat.

Sri S.N.Sarswat should be directed to report
in this office.

This issues with the approval of Sr.DPO/Lko.

sd/-
For Sr. Div. Personnel Officer
Lucknow.

Sop y to:

1. Sri B.P.Srivastava (in office)
2. AEN/RBL
3. Sr. DAO/Lucknow.
4. Supdt, Bills.
5. Supdt/ Settlement.

.....

No. E/14 dated 23/6/1984

Copy to: 1. Sri B.P.Srivastava school teacher at
Raebareli for necessary action. He should please
takeover charge from Sri Sarswat and spare him at once

to record to Sr. DPO/LKO for further orders.

2. Sri S.N.Sarswat to please handover charge to Sri B.P.Srivastava and report to Dr.DPO/LKO as desired,

sd/As

Asstt. Engineer

N.Rly, Rae Bareli.

True Copy

P. Sabhakar Borthakur ASV.

AP
12

Before the Hon(ble Central Administrative Tribunal
Circuit bench Lucknow.

S.N.Saraswat

..... Applicant

Versus

Union of India and others Respondents

ANNEXURE NO. 2

No. 803E/63/Loose/School Teacher, Divisional Officer
Lucknow;
Dated: 29.8.89

Sr.DSTE/LKO.

Sub: Transfer of Sri S.N.Saraswat School
teacher, MGS/School.

Ref: Our latter no. 803E/6-3/Loose/School
teacher dated 7.6.1989.

It has come to the notice that Sri S.N.Saraswat
School teacher who was being utilized as Clerk has
still not been spared on transfer to MGS School.

Please arrange to appear Sri Saraswat to work
as School teacher MGS at once. As records change of
category as Clerk, his case will be dealt with sep-
arately.

However, hence forth his pay will not be
charged as Sr. Clerk.

sd/-

For Sr. DPO/LKO .

Copy to: Supdt. Bills & wkth the inspection that the pay
of Sri S.N.Saraswat should not be charged as Sr.
Clerk.

True Copy

*B. S. Pathak
S. D. Joshi
A. M.*

A18
13

Before the Hon'ble Central Administrative Tribunal
Circuit Bench Lucknow.

S.N.Saraswat

..... Applicant

versus

Union of India and other

..... Respondents

ANNEXURE NO. 3

To

The General Manager,
N.Rly. Baroda House,
New Delhi.

Through: The Divisional Railway Manager Railway,
Hazrat ganj, Lucknow.

Sub: Permanent absorbtion of S.N.Saraswat from school
teacher to Sr. Clerk ,

Ref: My application dated 27.2.1985 , 11.6.86,
16.7.86, 15.1.88, and Sr. DSTE's letter 6.6.86,
24.7.86, 26.6.89 & 16.8.89 etc.

In reference above I have to say that I have been
working as Sr. Clerk in this office since July/84
morethan five years,

I have already submitted my request for
permanent absorbtion in the same cadre as I have been
directly selected in Rs. 330-560 scale.

I have already agreed that I shall accept the
bottom seniority in my scale i.e. % Direct Recruitment
under 20% graduate quota , My cadre may be change as I
am double post graduate .

I therefore request your honour to kindly go
through all the papers belonging me and consider my
case for the change of category from school teacher
to Sr. Clerk in the same scale.

Yours faithfully

(S.N.Saraswat)
Sr.Clerk

Dated 19.9.89

True copy from Adm

AIA
14

Before the Hon'ble Central Administrative Tribunal
Circuit Bench Lucknow.

S.N.Saraswat Applicant

versus

Union of India and others Respondents

Annexure No. 3A

To

The Divisional Railway Manager,
Northern Railway,
L_ucknow.

Sub: Permanent absorption of S.N.Saraswat in
Ministerial Cadre.

Ref: My application submitted in March 1985, 11.6.86
and 10.7.87 etc.

R/Sir,

In connectiin with my above cited applications
I beg to submit:

That I have already submitted that I am interested in Operating Accounts Department through which I am working in Signal Branch on my present post dealing with P&T telephone bills till 3.8.1984 such a long period.

Hence, I earnestly pray that I may permanently absorbed in Ministerial cadre where I shall be able to prove my work in the best interest of the administration.

Thanking you in anticipation.

Yours faithfully

(S.N.Saraswat)
Sr. Clerk
Under Signal Branch
N.Rly Lucknow.

Dated 19.1.1988

T.C.
Isabherkar *for him*
ASU

(A20) 15

Before the Hon'ble Central Administrative Tribunal
Circuit Bench Lucknow.

Case No- of 1990.

S.N.Saraswat Applicant

versus

Union of India & other Respondents

ANNEXURE NO. 4

N O R T H E R N R A I L W A Y

No. Sig/E/Staff Divisional Office
Bucknow: dt; 16.8.1989

The Br.Bivi Personnel Officer,
Nofthern Railway,
Lucknow:

Sub: Sparing of Sri S.N.Saraswat Sr.Clerk,

Ref: 1) DRM/Engg.'s letter No. 48/WA/Staff/Gen.
dated 15.6.1989.

2) This office letter no.Sig/S/Staff dated
25.7.1989.

You were requested vide this office letter of
even No. dated 28.7.89 for cancellation of the orders
regarding Sri S.N.Saraswati Sr. Clerk, Sri Saraswat ha
also requested for change of his category from teacher
to the clerk. A request was also made to you carlier
for change of his category and his permanent absorption
in the ministerial cadre, which is reported to be
pending since 1986.

It is requested that Sri S.N.Sarswat who is
associated with themaintenance of records and payment
of P&T telephone bills, is allowed to be retained in
this unit in th e interest of work

Necessary action for changing the category
may be taken on priority.

(T.N.Bhatnagar)
Sr.Divi.Sig.&Telecom.Engineer
Lucknow.

T.C. Bhatnagar *for him*
Adv.

(P)
16

BEFORE THE HON'BLE CENTRAL ADMINISTRATIVE TRIBUNAL
CIRCUIT BENCH LUCKNOW.

CASE NO. OF 1990

S.N.Saraswat Applicant
Versus
Union of India & others Respondents

ANNEXURE NO. 4 A

NORTHERN RAILWAY

No.940-E-E-6-1 Part-IV

Divisional Office
Lucknow Dt.7.12.89

The General Manager (P)
Northern Rly.
Hd. Qrs. Office,
Baroda House,
New Delhi.

Reg: Change of Category from School Teacher to
Sr.Clerk.

Application in original from Sri S.N.Saraswat
School Teacher in Gr. Rs. 1200-2040 (RPS) for change
of category to that of as Sr. Clerk Gr.Rs. 1200-2040
(RPS) on acceptance of bottom seniority as per extent
rules is sent herewith for acceptance of the competent
authority .

His service particulars are as under:

1.	Name	Sri S.N.Saraswat
2.	Designation	School Teacher
3.	Date of Aptt.	6.2.84
4.	Date of birth	15.1.1945
5.	Grade	1200-2040
6.	Status	Ty.
7.	DAR/SPE/Vig-	Nil
	Clearance	

*T.C.
J. S. Bhawani
Adv.*

(P2)

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- 2 -

8. Offg. Grade if any . Nil

In addition to above it is further advise you that Sri S.N.Saraswat was intitially appointed as School Teacher but he worked in the same categorgy for about only 4 months and after that he was transferred and ty. absorbed as Sr. Clerk in Gr. 1200-2040 against Graduate Quota and still working as a Sr. Clerk in Optg. A/os Branch of this office and moreover the vacancy of 20% graudate quota also exists.

sd/-
For Div. Railway Manager
N.Rly Lucknow.

TRUE COPY

T.C.
P.P.S. A.W.

(PSS)
18

Before the Hon'ble Central Administrative Tribunal
Circuit Bench Lucknow.

Case No. of 1990

S.N.Saraswat Applicant

Versus

Union of India and others Respondents

ANNEXURE NO. 5

NORTHERN RAILWAY

No. Sig/S/Staff Divisional Officer
Lucknow: Dt. 21.2.89
To the Sr. Divi. Personnel Officer,
Northern Railway,
Lucknow.

Sub: Sparing of Shri S.N.Saraswat, Sr. Clerk.
Ref: 1) DRM Engg's letter No. 48/NA/Staff/Gen.
dated 22.6.89, 28.7.89 and 15.6.89.
ii) This office letter No. Sing/E/Staff
dated 22.6.89, 28.7.89 and 16.9.89.
iii) Your office letter No. 803-E/63/Leave/
School Teacher dated 29.8.89.

The subject was discussed with you by Sri
Mehdi DSTE, on 24.7.89 and it was agreed that the
case will be examined in the light of thks office
letters quoted above.

Sri S.N.Saraswat has represented that (i) he
was selected by Rly Service Commission and posted for
Lucknow Devn. on 6.1.84 (ii) 1st posting at FD on
6.2.84, (iii) transferred to RBL on 29.3.84, (iv) back
to Lko being surplus on 22.6.84 (v) adjusted in the
same grade in DRM office on 3.8.84 as Sr. Clerk, it

R.P.S. (Signature)

is understood that the change from school teacher to the Clerk was done on the administrative ground as the post of school teacher was not available.

Sri Saraswat is dealing with payment of P&T bills, shifting and installation of P&T telephone and other matter. During this period there had been practically no case where the P&T telephones had been disconnected for want of payment to P&T authorities whereas possible due to chasing with P&T and Rly. Accounts by Sri Saraswat.

Sri Saraswat has also requested for change of category which is reported to be under reference with Hd. Qrs. Office.

It will be desirable that Sri Saraswat may be retained in view of his request as well as in the interest of Administration.

You may kindly consider the same favourably.

(T.N.Bhatgagar)
Sr.Div.Sig.&Telecom. Engineer
Lucknow.

TRUE COPY

lalshakar *sohail*
Adr